

MR. SPEAKER : This will go to the new Chairman

SHRI JYOTIRMOY BOSU : Kindly direct the government to produce the Minister here.

MR. SPEAKER : I will not send it to the Minister until I admit it

SHRI JYOTIRMOY BOSU : I will raise it on Monday. I give you notice here and now.

MR. SPEAKER : Don't be loaded with so many things at one time.

SHRI JYOTIRMOY BOSU : I am a beast of burden. What can I do ?

MR. SPEAKER : You are a very wise beast. I hope, all of you will agree.

12.20 hrs.

#### PAPERS LAID ON THE TABLE

#### STATEMENTS CORRECTING REPLIES TO USQs NOS. 2251 AND 3446 RE INVESTMENTS BY FOREIGN COMPANIES IN INDUSTRIES ETC

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to lay on the Table—

- (1) A statement correcting the reply given on the 7th April, 1972 to Unstarred Question No. 2251 by Kumari Kamla Kumari regarding investment by foreign companies in industries located in Bihar and West Bengal and giving reasons for delay in correcting the reply.
- (2) A statement correcting the reply given on the 21st April, 1972 to Unstarred Question No. 3446 by Kumari Kamla Kumari regarding investment by foreign companies and giving reasons for delay in correcting the reply. [Placed in Library. See No. LT—3051/72]

#### DELHI SALES TAX (FOURTH AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

(1) A copy of the Delhi sales Tax (Fourth Amendments) Rules, 1972 (Hindi and English versions) published in Notification No. F. 4 (80)/71-Fin, (G) in Delhi Gazette dated the 13th April, 1972, under sub section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union Territory of Delhi.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library see No. LT—3052/72]

#### REVIEW AND REPORT OF INDIA TOURISM DEVELOPMENT CORPORATION, LTD. FOR 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 61A of the Companies Act, 1956 ;

- (1) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1970-71.
- (2) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—3053/72].

#### NOTIFICATION UNDER NATIONAL HIGHWAYS ACT

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) : I beg to lay the table a copy of Notification No. S.O.352 (E) (Hindi and English versions) published in Gazette of India dated the 11th May, 1972, under Section 10 of the National Highways Act 1956. [Placed in Library See No. LT—3054/72]

#### STATEMENT ON FLOODS AND DAMAGE CAUSED BY HEAVY RAINS IN KERALA

THE DEPUTY MINISTER IN THE

**MINISTRY OF IRRIGATION AND POWER (SHRI B.N. KUREEL) :** I beg to lay on the Table a statement on floods and damage caused due to heavy rains in Kerala in the month of May, 1972. [*Placed in Library, See No. LT—3055/72*]

**REVIEWS AND REPORTS OF THE INDIAN DRUGS AND PHARMACEUTICALS LTD. AND PYRITES, PHOSPHATES AND CHEMICALS, LTD.**

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

(1) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1970-71.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—3056/72*]

(2) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1970-71.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited for the year 1970-71 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon [*Placed in Library. See No. LT—3057/72*].

12-22 hrs.

**COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**

**MINUTES**

**SHRI G. G. SWELL (Autonomous Districts) :** I beg to lay on the Table of the House the Minutes of the Ninth to Fourteenth sittings of the Committee on Private Members Bills and Resolutions held during the current session.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY :** Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 17th May, 1972, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect two members to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sri Brahmananda Panda and Sri Sukhdev Prasad from the membership of the Rajya Sabha on the 2nd April 1972, and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from among the members of the House to the said Committee to fill the vacancies."

2, I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :—

1. Shri Brahmananda Panda

2. Shri Sukhdev Prasad.'

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 22nd May, 1972 and transmitted to the Rajya Sabha for its